# HARYANA VIDHAN SABHA PUBLIC ACCOUNTS COMMITTEE (1979–80)

# · (SIXTEENTH REPORT)

### REPORT

# ON THE

Appropriation Accounts and Finance Accounts of the Haryana Government for the year 1976-77 and the Report of the Comptroller and Auditor General of India for the year 1977-78 (in so far as it relates to the Industries Department)



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# VIDHAN SABHA SECRETARIAT, CHANDIGARH

February, 1980

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'(1) <sup>1</sup>]<sup>~</sup> THE PUBLIC ACCOUNTS COMPOSITION OF COMMITTEE CHAIRMAN- 🤇 ſ IC. 1 Shri Kanwal Singh MEMBERS Chaudhri Bhag Mal in a youq o gana an Oboora c  $\langle \cdot \rangle$ 2 3 Shri Karam Singh Tenutinett 11151 Sardar Sukh Dev Singh 4 ជា ( ) 1 1 61 11 01 5 Shri Surrender Singh 11 11 1 1 o i de la Derelaphent fundant Shri Ishwar Singh 6 7<sup>1</sup> Shri Peer Chand tf tr t Jun. ير (ر (ر) 3. 8 <sup>4</sup> Shri Ram Kishan ニブげ 9 Shri Shakrullah 3 101 SECRETARIAT 1 i F £ 2 JR . Г JILLEU u)al Shri Raj Krishan Secretary 1

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2 Shri Sant Ram Sharma, Under Secretary

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#### INTRODUCTION

I, the Chairman of the Public Accounts Committee having been authoris ed by the Committee in this behalf present this their sixteenth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1976 77 and the Report of the Comptroller and Auditor General of India for the year 1977 78 relating to the Industries Department

The Committee examined the representatives of various Departments in connection with the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1976 77 The Committee also took up examina tion of the material relating to Industries Department included in the Report of the Comptroller and Auditor General of India for the year 1977 78 as it contained certain serious irregularities After examining the representatives of the Department, the Committee have framed this special Report

A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

A statement showing the various outstanding paragraphs of the various reports of the Committee has been appended at the end of this report as an annexure

The Committee place on record their appreciation of the valuable assistance given by the Accountant General, Haryana and his staff, and the Finance Department The Committee are thankful to the representatives of the Industries Department who appeared before the Committee in connection with the examination of the aforesaid paragraphs and also to the Secretary Haryana Vidhan Sabha and his officers and staff for the whole hearted co operation and assistance given by them

KANWAL SINGH

Chandıgarh

Chairman

The 27th February 1980

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The Committee feel very strongly about the continued occurrence of cases of excesses over grants/appropriation 1 in this connection, they would like to mvite attention to their observations contained in para 4 of their 15th Report i can recommend that the Finance Department should take effective steps to avoid their recurrence

<sup>60</sup> Subject <sup>7</sup> to the above <sup>(h</sup> observations)<sup>1</sup> the Committee recommend that the excess expenditure indicated above may be regularised by the Legislature under Article 205 of the Constitution of India <sup>2</sup> <sup>7</sup> <sup>7</sup> <sup>6</sup> <sup>3</sup> <sup>3</sup> <sup>8</sup> <sup>7</sup> <sup>7</sup> <sup>7</sup>

---INDUSTRIES\_\_\_\_\_

<sup>F2</sup>  $Paragraph 3 1^{E_1}$  Subsidy for 'setting up industrial units in selected backward careas

2 The Government of India sponsored in August 1971 a scheme of 10 101 pertcent subsidy (raised to 15 pertcent from 1st March 1973) on fixed capital investment, comprising land buildings and plant and machinery 1 for new

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industrial units set up in selected backward districts/areas of the State Industrial units on whose setting up effective steps' were taken on or after 1st October 1970 were to be considered new. The term effective steps' denoted one or more of such steps as paying up of 60 per cent of the capital issued construction of a substantial part of the factory building and placing firm orders for a substantial part of the plant and machinery. Units which existed prior to 1st October 1970 were eligible to the subsidy, if their fixed reapital investment' was increased by not less than 25 per cent (10 per cent from 1st January 1977) the subsidy being admissible on the additional fixed capital investment. The maximum amount of subsidy available to a unit was Rs 5 lakhs (Rs 15 lakhs' on i investments made on or after 1st March 1973).

The scheme was initially made applicable to Mohindergarh district (re organised into Mohindergarh and Bhiwani districts in December 1972) and extended to five blocks in Hissar district and three blocks in Jind dis trict from 28th February 1974

The disbursing agencies viz the Directorate of Industries and the State Financial Corporation when authorised in this behalf by the State Govern ment were to disburse subsidy on the basis of the prior sanction of State Level Committee comprising the Director of Industries Haryana the Deputy Secretary to Government Haryana (Finance) and the Managing Director of the Haryana Financial Corporation

A sum of Rs 1 32 41 lakhs (amount withdrawn from treasury was Rs 1 51 63<sup>+</sup> lakhs) was spent on payment of subsidy during 1974 75 to 1977 78 as under —

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Amount of subsidy paid by disbursing agencies i ł Amount Directorate Haryana drawn from of Cito in Financial Total Amount of Year subsidy re leased by the ) treasury () Industries (rCorporation Government ie of India- to AG 60 I 6.0 013 3 1000 0 the 1State ٢ Government 0 101 H C I CI I'AA U C FA £ (In lakhs of rupees) and anable trade 1974 75 1 21 26 4 98 1 0<sup>c</sup> 57 15 55 23 11 2 3 4 1 3 4 1 4 1975 76 1 1 3 1 3 32 08 C 3 23 2 27 11 -> 5 50 - + 7 61\* յկ 51 32 J 16 84 J 40 16 57 00 J 8 96 1976 77 года 46 97 32 74  $(1, 31, 62^{1}, 53, 64, 36^{7}, 94, 66)$ 1 C I THE LODE 1977 78 

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district were as under $\frac{1}{1}$	, 1 ,	ſ	1
District Ju	Subsidy	paid	Percentage of subsidy paid in each district
	Number of units	Amount (1n lakhs rupees)	to, the, total amount, of , subsidy paid,
de de tole Bhiwani	28	35 27	
Hissar	52	57 45	· · · · 43 · · · ·
Jind to the Let	14	33 12	25
Mohindergarh	9	6 57	
Total (	103	1 32 41	1 tr

Mention was made about some aspects of the scheme in paragraph 7  $\overline{5}$ , of the Audit Report for the year 1976 77 (Civil), Further points noticed in test audit of the records (July/August 1978) are given in the succeeding paragraphs

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(a) Incorrect computation of fixed capital investment qualifying for subsidy

(1) An industrial unit in Bhiwani claimed *inter alia* subsidy on plant and machinery valuing Rs 66 80 lakhs (investment upto 28th February 1973 Rs 16 26 lakhs investment after 28th February 1973 Rs 50 54 lakhs)

It was-seen during audit however that the investment on plant and machinery certified by the Chartered Accountant was only Rs 43 84 lakhs but the unit had wrongly shown the value of the machinery as Rs 66 80 lakhs by including the value of machinery purchased on deferred payment basis (Rs 22 96 lakhs) twice over Nevertheless the claim for subsidy on the basis of investment of Rs 66 80 lakhs was admitted by the State Level Committee and payment sanctioned in January 1977 and disbursed in June 1977 on that basis resulting in excess payment of Rs '3 13 lakhs (1'e 10 per cent of Rs 6 18 lakhs *plus* 15 per cent of Rs 16 78 lakhs)

Two industrial units (A and B) in Hissar purchased machinery (II) – valuing Rs 8 23 lakhs and Rs 2 96 lakhs on hire purchase basis The amount payable to the hire purchase agency was as under ---F F ADA Total 📊 Unit Cost of Interest Insurance machinery amount payable, to the hire purchase, agency 1 50(1 (In lakhs of rupees) 0 40 12 85 4 22 A 8 23 ິ∋∔4 **2**0 0 14 в 2 96 1 10

According to the Government of India's instructions, subsidy could be allowed in advance to small scale industrial units on the basic, value of

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assets acquired on hire purchase basis The State Level Committee how the ever, allowed (January 1977 and February 1978) subsidy on the total amount payable's to the hire purchase agency i including interest/insurance instead, of on the basic value of the machinery only As a result of inclusion of the expenditure' on interest and insurance charges twhich is of a revenue nature and was not to be included in 'capital investment qualifying for subsidy sums of Rs 0 69 lakh (15 per cent of Rs 4 62 lakhs) and Rs 0 19 lakh (15 per cent of Rs 1 24 lakhs) were excess paid to the units A and B respectively  $\sqrt{2}$  and  $\sqrt{2}$  and  $\sqrt{2}$ 

### (b) Inadmissible subsidy $C \in \nabla C$

(i) An industrial unit in Hissar district which had taken effective, steps on 23rd February 1971 for its setting up and gone into production on 6th June 1971 was allowed in January 1976 a subsidy of Rs  $5_1$  lakhs<sub>11</sub> (re, 4 the maximum amount admissible to units which had taken effective steps before 1st March 1973) on a total fixed capital investment of Rs  $\Gamma$  90 96 lakhs

Vention וווג זוב לכון הברכי הכי חכי וווג parigraph After the issue of orders of the Government of India 111, November, 1976 providing 'for' payment of enhanced rate 'of subsidy at 15 per, cent, (subject, to a limit of Rs 15 lakhs) on investments made on or after 1st March 1973, by units, which had taken effective steps prior to that date for setting up the units' the unit put in a 'claim for additional (subsidy on the basis of an) investment of Rs 9615 lakhs The State Level Committee allowed in January' 1977 (a' further subsidy of Rs it 6 31] (lakhs by (a) breaking, up) the total investment of Rs 96 15 lakhs into 0(1) investment made upto 1 28th February 1973 (Rs 54 04 lakhs) land (11) investment made on dor after 1st March 1973 (Rs 42 11 lakhs) and (b) allowing subsidy at the rate of 10 per cent on investment made upto 28th February 1973 (Rs 5 00, lakhs maximum) plus 15 per cent on investment made on or after 1st March, 1973, (Rs (6-31 lakhs) and a start of the "Javment br ) in 10 Diffe The Government, of India had stipulated, that cases 'already 'decided should not be re opened Nevertheless subsidy was allowed on the revised liberalised basis even through the case had already been decided considerably The additional subsidy of Rs 6 31 lakhs was thus inadmissible. earlier .cnř

 $v_{1,\gamma}(m)$  An industrial unit in Hissar district was allowed in March 1975 a subsidy of Rs 0 23 lakh on fixed capital investment (Rs 2 26 lakhs) This unit purchased in April 1975 a generating set at a cost of Rs 0 62 lakh The unit claimed and was allowed in February 1976 an additional subsidy of Rs 0 08 lakh on the basis of a total capital investment of Rs 3 07 lakhs including Rs 0 62 lakh on purchase of a generating set in April 1975 As per instructions (July 1975) of the Government of India where subsidy had already been sanctioned to an industrial unit fresh requests for grant of subsidy on the cost of generating sets were not to be entertained As sub sidy to this unit had already been paid in March 1975 additional subsidy (paid in February 1976) was not admissible

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According to the scheme subsidy on second hand machinery could be allowed only if (i) the original owner/subsequent owners had not earlier received subsidy thereon (ii) the effective life of the machinery had not expired and (iii) the machinery was capable of producing statisfactory is production results for at least five years from the date of production is Such machinery

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was to be valued at the least of the three namely  $n_{SUS}$  divide the least of the three namely  $n_{SUS}$  divide the original price minus depreciation if the transition is  $n_{SUS}$  divide the original price minus depreciation if the transition is  $n_{SUS}$  divide the original price minus depreciation if the transition is  $n_{SUS}$  divide the original price minus depreciation is the transition of t

<sup>d</sup> 100 if 1(iv) -iWhere almunit went out of production (except. for speriods not exceeding 6 months due to reasons beyond bits control) within 5 years from the date of commencement of production subsidy paid to the unit was recover <sup>inc</sup>able ', Four' units' which had been paid subsidy of Rs 1 35 lakhs i'(Hissar 2 -ii)units' Rs<sup>infli</sup>21 lakhs Bhiwani 1 unit. Rs 0 10i lakhs Jind-1 ^ unit) i Rs <sup>31</sup> 0'04 lakh) had gone out of production (January 1976 to June 1978) within a <sup>31</sup>~ period of five years <sup>33</sup>Such units were required to refund the subsidy received by them Upto 31st December 1978 one unit had refunded their entire re coverable amount of Rs 0 76 lakh and another had refunded a part amount (3, of Rs 0 01 lakh out of Rs 0 10 lakh recoverable from it. <sup>11</sup> J J J J I = <sup>11</sup> eff(J) S U dt 240 T J J I = 1000 T J J I = 10000 T J J I = 1000 T J J I = 1000

The department in their reply to the questionnaire of the Committee on explained the position as under 'i of the Doll' no other between explained the position as under 'i of the Doll' no other to the the position as under 'i of the Doll' no other to the the position as under 'i of the Doll' no other to the the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the position as under 'i of the Doll' no other to the Doll' of the Doll' of the Doll' of the Doll' no other to the Doll' of t

"The claim of the sparty for the grant of subsidy was scrutinised by the District Industries Officer Bhiwani/Directorate of Industries

Thereafter the claim was scrutinised in the Directorate of Industries b 15.7 July and considered by the State Level Committee who recommended the grant of subsidy of Rs 10 39 268/ to the party in its' meeting held on 19 1 1977

nt south if (1,1/2) and (1,1/2) The value of the plant and machinery installed as a given by the party was y obs 1, 1/Rs 5 1008 421/88p ? from, 1 10 70 to 28 2 73 and Rs 33 75 983/ T 20 mB from 21 3 73 ponwards The Chartered Accountants had also veri "link 3 n f fied the cost of plant and machinery installed by the unit as 15/11 d cRs 143 84 lakhs which included machinery installed by the unit as 15/11 d cRs 143 84 lakhs which included machinery worth Rs 22 96 lakhs 1(1) by inpurchased (by the party on deferred payment f The party was asked 20/11 ool 1 to furnishial certificate of their Bankers in respect of the machinery to fir the purchased on deferred payment. On receipt of the Bankers certiolique obtain inficate, agenda phote for the meeting of the State Level Committee 20/14 was included in twice, in through over sight in the total cost of the machinery

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party on deferred payment was included in the assets twice through an oversight It was<sup>11</sup> purely clerical erfor which 'festilied 'an excess payment to the party The matter is already under investigation with the Vigilance Deptt<sup>L</sup>  $f = \frac{1}{2} \frac{1}{2}$ 

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The applicant 'unit has not furnished any false information Asi such no action can be initiated against them on this 'account' However

 $3i = 10^{-3}$  as stated against cpara<sup>4</sup> above the party has since been, asked) through  $(10 = 1^{-1})$  registered notice to refund the excess amount paid to them?  $1 = 1^{-1}$  The Committee do not feel satisfied with the reply given by the Department The Committee are surprised to note that the State Level Committee while sanc- $1 = 1^{-1}$  (10 = 0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0  $\pm$  0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0  $\pm$  0.0  $\pm$  0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.0 \pm 0.0 \pm 0.0 \pm 0.0 \pm 0.0  $\pm$  0.0 \pm 0.

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The Committee also regret-to observe that no concrete steps had been taken by the Department to recover the overpaid amount even after more than 2 years "Special' steps be taken to effect' its recovery expeditiously and the Committee informed

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The Committee also recommend that the 'enquiry 'being conducted' by the Vigilance Department be got expedited and its findings reported to the Com-<sup>(1)</sup>mittee, alongwith 'action' taken' against the 'officials at fault it is in the following of the second secon

# (b) (1) Inadmissible subsidy

In reply to the questionnaire of the Committee the Department stated as under —

The claim of the party was considered by the State Level Committee in its meeting held on 14 15 1 76 who recommended the grant of sub sidy of Rs 500 lakhs @ 10% of the capital investment made by the unit on land, building and machinery of Strips Mills and Oxygen Plant Section only The remaining investment on Blooming Mills was not taken into consideration and the decision on the final claim of the party was kept in abevance till the party obtained COB Licence from the Govt of India for the running of the Blooming Mills In the meantime the Govt of India relaxed the provision of the scheme allowing subsidy @ 10% on the in estment made upto 28 2 73 and @ 15% on the investment made from 1-3 73 onwards subject to a maximum of Rs 1500 lakhs irrespective of the date of taking effective steps by the industrial units

In view of the above the final claim of the party was considered by the State Level Committee in its meeting held on 719 1 77 according to the revised instructions issued by the Govt of India ) Hence there was no contravention of the instructions issued by the Govt of India In view of the position stated against para 1 above, the question of effect ing, any recovery does not arise

The claim-of the party was considered by the State Level Committee  $\int_{10}^{11} \int_{10}^{10} \operatorname{ccording} to the instructions of Government of India and no officer/r$  $<math>\int_{10}^{11} \int_{10}^{10} \operatorname{officer} f$ 

During oral examination the departmental representative stated-that'the case for payment of subsidy in respect of Blooming section was kept open by the S L C : The additional subsidy in respect of that section worked out to Rs 4 13 lakhs When further questioned the departmental representative could not explain satisfactorily the reasons for payment of additional subsidy of iRs 2 18, lakhs in respect of other two sections (Strips Section and Oxygen Section) in respect of which maximum amount of subsidy of Rs' 5' lakhs thad already abeen given in January, 1976

The departmental representative promised to send the whole case with all its details to the Government of India for seeking clarification as to whether the grant of further usubsidy of Rs 6 11 lakhs was in order

It was further stated that a formal reference had been made to the Government of India to confirm that in the pareasisubsequently, brought with in the ambit of the scheme subsidy was also admissible to the units on the same pattern as applicable to the units located in areas covered by the original scheme clintroduced on 26 8 71

<sup>fit</sup> The 'Committee' are unhappy to observe that the case of the party for the pay ment' of 'additional' subsidy was not properly considered by the SLC, in all its perspectives' before releasing the subsidy' The Committee are unable to understand' as to how the case of the unit was re-opened in January 1977, when the maxi mum' amount of subsidy had already been paid to this party. In January, 1976 In particular, <sup>1</sup>it is not clear as to why the additional subsidy of Rs 218 lakhs was sanctioned by the SLC in respect of Strips and Oxygen Sections

'The Committee recommend that the whole case be fully investigated and responsibility for the payment of in admissible subsidy be fixed

The Commuttee also be informed about the reply of the Government of India regarding- admissibility of the additional subsidy of Rs 6 31 laking and the date from which the scheme was applicable to areas to which the scheme was subsequently extended....

(b)(ui) In reply to the questionnaire issued by the Committee the Department explained

No additional subsidy on the cost of Generating set was allowed in con travention of the Govt of India's instructions. In fact no sub sidy was paid to the party in March 1975 only their initial claim 1) was considered by the State Level Committee in its meeting held on Subsequently however the revised claim; of the party 2 r (10**11 3 75** was considered in the meeting of the State Level Committee held on 27'2 1976 and a subsidy on the total assets created by the party of ات ب the value of Rs (2 26 lakhs which also included the cost of the Gen No separate request for grant erating set was recommended *i*n of subsidy on the cost of Generating set alone was considered at any stage sT. 111 In view of the position stated above against para 1, the question of any recovery on the in admissible subsidy or fixing any responsibility for

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it \_ u payment thereof does not arise a

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1 11 11 1 1117 7 ٦Ĩ During oral examination the departmental representative was shown a copy of memo No 14380, dated 13 11 1975 from the District Industries Officer Hissar, to Director, of Industrie's Haryana, Chandigarh and memo No LINS/ ES/HSK/EB 2/40868 C dated 24'11 75 from the Director of Industries Haryana Chandigarh to the District Industries officer Hissar which clearly established that subsidy to the party had already been sanctioned before the 1 10 = to 1 purchase of generating set *د* ر Eptyanter at coli st riThe Committee are constrained to observe that the department had not · \_ + / disclosed all the facts in their written reply 2 All COMPLETE REACT DE r Hio The Committee recommend, that an enquiry be held to find out whether the subsidy granted by the Department was in order keeping in view the instructions of the Government of India in this respect and the results thereof be intimated to them, The excess amount of subsidy of Rs 8,000/ paid to the party be also recovered as early as possible. (e) Payment of subsidy on second hand machinery without complete details ł, at the department in their written reply stated cas under 1 - 1  $10^{-1}$ สปดี ปายในว่า ไป 7 11 13 second hand innerthe claims of the industrial units including the cost of second hand machinery have been considered by the State Level Committee inaccordance with the instructions of Government of India However, -un li necessary iformalities are now being, got completed in from the in I lis is dustrial units a Action sto effect recovery, from, the industrial units -1,000) clwill be initiated if they if all to fulfil, the conditions of second hand, i - imachinery Suitable instructions have, been issued to the concerned ul 31 (2) officers {to ensure that the procedure in respectiof second, hand. e / 21 machinery as laid down in the manual, should be kept in view for ensuring\_compliance" 1 -9 02 3 In I Die Ste un ru was disbursed in these cases without determining the value of the machinery in the subside in these cases without determining the value of the machinery in the subside in these cases without determining the value of the machinery in the subside i accordance with the procedure laid down by the Government سي در الب ر riviti con (.) 150 - 10 Co i nter 11 "ill The Committee recommend that the valuation of the machinery be now got done in the prescribed manner and other formalities completed without further delay Subsidy overpaid if any, be recovered from the parties concerned, and the Committee informed in a tota un in is a tot in it is it in it is it in it is a total in it is it in it is a total in it is it is a total in it is a total i E(iv)10 The department's in their reply stated as under i to round " 'I' the case of those units who have closed their cindustrial production

 $r \in L^1_{\mathcal{O}}$  strenuous efforts are being, made to effect recovery of subsidy paid vince all to them ' alongwith interest @ 10% in According to the provisions ao bl i suofithe agreement deed in the event of default the orecovery of the 10 VITI ( Jamount of subsidy 'can be deffected . Necessary amendment in the oD at Land Revenue Act has been proposed to the State Government to  $W_{1} = c^{\dagger}$  enable recoveries being effected if rom the defaulter  $\gamma_{C}$  Further action (1 . 1 L will be taken as soon as the amendment, is carried out? 10

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The Committee are constrained to observe that there was no further progress " in lregard to the recovery of subsidy which had gone out) of production T LU CT LI LILL III JUTOL V. ULS UN OL TIS ю 1 ugi uo 1 1

The difficulties in enforcing the recovery under, the lexisting/ provisions in the agreement are not clear

The Committee recommend that effective steps be taken' to recover the 't remaining amount from the units concerned as quickly as possible and the Com of mittee informed about the progress in this behalf

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Paragraph 3 2-Industrial Development Colonies

3 With a view to promoting small scale industries in the State, Industrial Development Colonies were set up at Hissar and Gurgaon in September 1965 and February 1967 respectively and land (12 26 acres) for setting "up a colony at Kalka was acquired in March 1963 During 1969 70 to 1976 77 setting up of 8 more such colonies at Ambala City Ambala Cantt Jind Karnal Panchkula Rohtak Rai and Sonepat and expansion of the existing colonies at Gurgaon and Hissar were taken up The department was expected to provide to the enterpreneurs developed plots with facilities of roads drainage water and electricity etc The expenditure incurred on the colonies from 1969<sub>1</sub>70 to 1976 77 was Rs 67 63\* lakhs

<sup>(1)</sup>Out , of these, three colonies at Ambala Cantt (expenditure Rs 6 44 lakhs) Jind (expenditure Rs 3 28 lakhs) and Panchkula (no expenditure on Government account), were transferred to the Haryana State Industrial Develop<sup>6</sup> ment, Corporation Limited (a, State Government undertaking) in June, 1974 May 1977 and August 1974 respectively

41 According to the Industries Department (January/July 1978) the total area of fland, acquired and the total area of land developed were about 213 and 152 acres respectively. Out of 61 acres of land not developed 25 acres if acquired in May 1974 at Jind were transferred (May 1977) to the Corporation<sup>11</sup> for development and allotment to industries and 7 acres acquired in August 1968 at Rohtak to the Public. Health Department for construction of water works The extension of the existing colony at Gurgaon for' which 16 63<sup>3</sup> acres of fland were acquired in February 1969 at a cost of Rs 4 80 lakhs was dropped due to restrictions imposed by the Town and Country' Planning Department regarding open space to be left along the roads adjoining the <sup>0</sup> land The disposal of this land as also the land at Kalka (12 26 acres acquired <sup>11</sup> in March 1963 at a cost of Rs 1 90 lakhs) was reportedly (November 1978)<sup>44</sup> under consideration of the Industries Department <sup>12</sup> in havel of oth of 241040

A test check of the accounts and records relating to two colonies at rRohtak (expenditure Rs 30 61 lakhs) and Sonepat (expenditure Rs 1 12\*" lakhs)<sub>II</sub> disclosed the following  $\frac{1}{100}$  for r

(1)<sup>(11)</sup>Industrial Development Colony Rohtak it i bus shed in 1707 St lo

(1) Development of Land '-Land measuring 0.63 acres: 2, kanals and  $8_{11}$  marlas was acquired in August 1968 at a cost of Rs 5 97 lakhs but development of land 'laying of roads lete (expenditure Rs 4 46 lakhs) were completed in August 1973 12777 12777 12777 12777 12777 12777 1277

Water works involving construction of an inlet channel (katcha) istorage 1 tanks overhead tanks for distribution of water after purification etc were completed by the Public Works Department in April 1977 at a cost, of Rs 20 18 lakhs The work of constructing *pucca* inlet channel (estimated cost Rs 1, 20, lakhs) for transporting water from Kalanaur minor to storage tanks allotted to a contractor in June 1977, had not been completed (October, 1978), 100 (100, 5<sup>d</sup>, 100)

Further, 132 KV High Tension line 'passing through <sup>0</sup>the <sup>1</sup>colony' was considered a risk and Rs <sup>1</sup> 59 'lakhs were deposited with the 'Haryana State Electricity Board during 1973 74 for shifting the line Upto October 1978, the line had, not been shifted ì . . H . . 1 (1) Allotment of plots and setting up of industry - The number of plots in allotted and the number of allottees who had set up industries were as follows -205 (1) Number of plots carved out 11 1 1 Cr 111 (1) Number of plots allotted upto March, 1978 ы Э 1 58\*#H 111 12-13 (in) Number of allottees who had taken possession of plots 116 1/16 11 52 141 - 1 (1v), Number of allottees who had set up industry in the colony upto is in the colony up 1 ( Ttol 1 (v) Number of allottees who had started construction activities "The department stated (June 1978) that it was 'hopeful that the position would improve with completion of water supply arrangements) expected reduction in the price of plots and proposed shifting of the branch of Small & Industries Service Institute from Bhiwani to Rohtak (which was to i provide ) expertise/guidance to small scale industries units) i to (1 A in 1990) if b) Of the 58 allottees 8 allottees applied for surrender of plots and 3 among them had been allowed refund of earnest money (Rs 0 05 lakh), even though the same was liable, to forfeiture under the terms of the allotment of land and development charges from the various allottees 01 (11) Maintenance cost of water supply scheme - The expenditure on operation and maintenance of the water supply scheme during 1977 78 wasib Rs 0 46 lakh but the receipts from sale of water were negligible, only one d water connection having been given The Industries Department stated (June 1978) that a proposal was under consideration for transferring the water works to the local Municipal Committee with a view to utilising the installed capacity and enabling the department to reduce the burden of capital cost/ maintenance cost on the colony + (iv) Other points —(a) Due to delay in depositing in a court an amount if of Rs 597 lakhs decreed as enhanced compensation for land acquired (the amount was deposited on 11th November 1971 instead of 19th July, 1971) interest amounting to)Rs d 0 20 lakh had to be paid in June, 1972 the contraction of the second 10 11 b (b)n Defects in filter bed and storage and sediment tanks noticed at the time of commissioning of the water supply scheme were after serving a notice on the contractor got removed through other agencies at a cost of Rs 10211 lakh 'Nour recovery had been reffected, from the contractor, (March, 11 ł 1 1 1 1 1 1 7 1 J 71 11 1978) - >1 E. 111 1) (2) Industrial Development Colony Sonepat II 110 Land measuring 3 06 acres out of 57 44 acres acquired in 194849 for setting up work centres was earmarked in 1968 69 for the industrial The work of development of land, laying of roads, etc , was completed colony at a cost of Rs<sub>10</sub> 12, lakh by 19th August 1969 but water supply and sanitary arrangements, were not undertaken, These works, were taken up in July 1976

but hadenot been completed (October 1978) Rupees 1/12 lakhs were spent or on these works uptor March 1978 1 L dily of i ħ ( ) - Join Out of thirty plots carved out in the colony two were allotted to the Government Quality Marketing Centre in 1971 one to the Public Health Department in 1973 8 in 1976 and 19 in 1978 None of the allottees (27) had h set up any industry and only two allottees had started construction Rupees 0 39 lakh were pending recovery towards the cost of land and 1 11 development, charges from the allottees 1] ) 1 10 1 in the interview. 11 2 A Introduction II I I I I 13 17 DIU1 13 ÷ 1 3 **(0**7) The department in their written reply stated as under i - 1 in IJ The restriction regarding leaving 100 meters open space along road sides (National, Highway) became effective in October 1970 vide memo No 6344 7DP 70/5758 dated 23 10 70 The Department of Town and Country Planning did not agree to relax the condition of 11 11 ٥r 100 meters, road reservation ا ہے ، 1 The site was considered as eminently suitable because of its location on Delhi Jaipur National Highway its nearness to existing Industrial 111 Development Colony where all the infrastructural facilities i e water sewerage electricity etc were available The restriction  $\phi t^{1,j}$ of 100 meters road reservation became operative under the Punjab Scheduled Roads and Controlled Areas Restriction, unregulated Development Act 1963 The site was selected by the then, fount 10 -Director Industries in the year 1967 as apparently the officer was not 1) aware of the applicability of Punjab Scheduled Roads and, Controlled 1011 Areas Restriction unregulated Development Act nor , was this fact ÷ξ **h** 3 1.9 of road reservation brought to his notice 1 I T PO IMI \$ 1 The Department has constantly been working, on several proposal to utilise the undeveloped land initially acquired for industrial pur 1 1 "poses ' The' land ' acquired at 'Rohtak had to be fransferred to the Public Health Department as the scheme to construct an industrial Estate was abandoned and instead anoIndustrial Development, Colony over a bigger plot of 63,45 acres was established Similarly the land at Gurgaon measuring 16 63 acres was finally approved for allotment, to a medium' scale 'unit but it did not mature due to lack of interest on the part of the pros The land at Kalka remained, undeveloped on pective allottee account of shifting of the location of HMT Ancillary Estate to Panchkula Since the undeveloped land 'at'all'the three places has been utilised being utilised after recovery of full acquisition cost alongwith interest from the date of acquisition to the date of disposal and unforeseen charges at the rate of 10% there seems to be n'o' financial loss to Govt if viewed in the interest of industrial development 10 ŧ 1 1 1 1 The land at Kalka was acquired in 1971 for establishment of an An

cillary Industrial Estate catering to the needs of HMT Pinjore an Public Sector Undertaking Later on, the venue of Ancillary Estate was shifted to Panchkula and the Department had been working  $t_i$  on several proposals  $v_{12}$  its transfer to HAFED and developing into an industrial Development Colony

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in consultation with the Local Industrial Association. The prospective entrepreneurs are very keen to purchase industrial plot at Kalka' and it is hoped that this land will be sold soon However; the Town 'and Country Planning Deptt is likely to convey its approval for the change in land use as an Industrial area 'As regrardo 16'63 acres land acquired at Gurgaon, several proposals 1 e carving it into smaller plots allotment to medium/large scale Industrial units remained under active consideration of the Department'so 'as 'the land could been utilized for the purpose for which it was acquired allotment was approved in fayour after medium scale unit but at final stage the prospective allottee 'did'not 'come' forward'ol Finally two medium scale Industrial units showed interest in the allotment \_of this land Now the State Transport Department<sup>1</sup> has<sup>11</sup> 'requested that a part of it be transferred to them for a Bodys Building Project

It has finally been decided to develop the land at Kalka into an Indus trial Development Colony as it will give an impetus to the develop ment of Industries in this backward area. Water supply to the site de n no from the Municipal water works has been got arranged and the lay out plan is under preparation The cost' of ' developed land wil' be 1 101 15 1010101 realised in accordance with the approved formula 'As'stated above the state Transport Department has shown keen interest for the land at Gurgaon for locating its Body Building Project It is further L Literi intimated that no other piece of land is available at Kalka of Gur - E gaon for Industrial purposes and the land will be disposed of without c91 1 .1 any appreciable loss to the Govt f T

The Commuttee are unhappy to observe that the development of industrial ć 11 colomes has not been satisfactory and the land acquired has remained undeveloped or unutilised for many years It is regrettable that 16 63 acres of land valuing Rs 4 80 lakhs were acquired in February, 1969 for extension of the 'existing colony at Gurgaon without taking into account the restrictions ¥ imposed under the Punjab Scheduled Roads and controlled Areas Restriction Un-regulated Development Act, 1963 Besides, the land acquired at Kalka at a cost of Rs 190 lakhs had not so far been utilised/allotted 1 11 G

ŧ up it The Committee would like that immediate and effective steps be taken t either to develop or to dispose of the land at Kalka and Gurgaon and the Commitfragtee sumformed

101 The Committee further desire that responsibility for acquiring the addithouse in the concerned officials' is the second of the second se

1(u) Allotment of plots and setting up of Industry £

() The department in their written reply explained as under ---

no Rohtak is located on one of (part of National Capital Region) the im portant National Highways and offers ample scope for setting up of small industrial units. It was justified by the number of applica 01 21 hin n tions received initially and even in later years "However delay in providing water due to non availability of construction material has hampered building activity 1.1

ふか . ] 11 The system of allotment namely through an allotment Committee and approval of its recommendations by the Govt has been a time con 11 4 suming process An entrepreneur<sup>1</sup> cannot afford<sup>1</sup> to wait for 4 to りげ 6 months, just for allotment of a developed piece of land 1 1 1 1 1000

It is fact that the Deptt could allot only 168 plots out of the 205 plots carved out in: I D C ' Rohtak but it was due to the' fact that "the deve lopment work viz provision of roads sewerage etc in IDC Rohtak , thicould be partially provided by the PWD authorities concerned As is well known, Rohtak Town and surrounding areas are chroni cally short of water resources and as such it took a long time for the Public Health authorities to find out the resources from where the inwater supply for the colony were to be arranged "I In view of these 13 i facts the water supply scheme could only be completed by the Public i Health authorities in 1978 and the scheme could only be completed by the Public 7 tet s f PLAN AND A DALANS des the hard as seen of the set 1 110 624 1\_0 <sup>D</sup> et l'été entrepreneurs to whom a few plots were allotted were hésitant et l' to take possession of their plots as they were not in a position to 1 but bundertake' the construction work of factory buildings' because of non't or mavailability of water as well as nother facilities' in the colony' This tol; hampered the enthusiamit of other interested entrepreneur to go for allotment of plots in this colony The other factors which came in 1,11 the way of further, allotment of plots as well as taking of possession m of -allotted plots by the entrepreneurs were time factor process/in m, completion, of loan, applications for getting loan, on concessional rate សា ស fic . n n , , of interest and limited period in repayment of loan subject in the 1 \* 14/2 25 ( 2 2 9121 3 1 11.1 STAL TAL LAND Due to shortage of allocation of funds for grant nof loan to SSI bunits, Ŧ the entrepreneurs were not in a position to invest a subsiontial portion , of their, resources, in initial, stages In addition to this ) the igeneral recession in the Country) as a whole was also counted towards the slow development of Industries The shortage of cement, bricks

and other building materials was also one of the reasons in this respect

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- Out of 37 allottees who have taken over possession of plots, only four have started the industries and two have started construction activity However non availability of Cement and Bricks is standing in the way of others for taking up construction work. Some of the allottees are not taking of construction work because of a high power trans mission line running accross their plots. Steps have been taken to get the high power transmission line shifted over these plots
  - A period of six months has been fixed for starting construction activity and two years period has been laid down for setting up industry from the date of allotment This time limit has not been observed in all cases Action against the defaulters who have not started construction or set up their industries is being taken through issue of notices and resumption of plots So far allotment of 7 plots has been cancelled

The Branch of Small Industries Service Institute has not yet been shifted from Bhiwani to Rohtak

The security deposits of 3<sup>t</sup>, allottee who had surrendered the plots, were refunded being in accordance with the terms and conditions of allotment i e either they had surrendered the allotment in time or to their refusal to accept the allotment was convincing Besides 8 allottees

iold c is mentioned, in the audit, para 7 allottees have further surrendered the arb antiplots and their earnest money has been forfeited an in survey of A sum of Rs 5 17 600 has been recovered towardshoost of land and deve 九叶 lopment charges upto 30 11 79 r Penal interest has been worked out ar 101 in case of defaulters, and 15 being recovered accordingly villes and of the Committee regret to observe the slow pace of development of the industrial colony at Rohtak. Although, the-land for this colony/wasacquired in August, 1968 the water works were completed in April, 1977 i's safter about 9 years Besides, the high power transmission line passing through the colony had, not been, shifted, though, Rs, 1 59, lakhs owere + deposited, with othe Haryana State, Electricity, Board in 1973-74 SAs | a result; only 137 plots were | stated to have been allotted out of, the total No , of 205 plots against which only 4 entrep reneurs had started the industries while 2 others had started construction work Recause of the mordinate delay, a number of allottees had surrendered the plots alleit et ef alors n'il celory Ibe other is cors which e rie in holders. The Committee recommend that immediate action be taken to get the high powers transmissions lines shifted so as to remove one of the impediments in the deyelopment of the colony "The? Committee fürther desire "that in Future all the pros and cons be considered thoroughly by the department before acquiring sites for such colonies and immediate steps be taken there after to develop and allogithe plots) within the minimum possible time is calle to carrie to such victi v = not in a pos tion to invest a substantial partion 1 274 In 1, 1, oThe Committee also desire that the amount of penal interest be recovered from the defaulting plot holders and the Committee informed ecousi deviopr int of Y cusures The Strik ze of cence bridge 0 1 101 د د د Paragraph 5 4 + Extra expenditure + 21 1 221 4 In response to a tender notice issued by the Controller of Stores  $(C_1O S_1)$  five firms roffered (July 1976) to supply Carbaryl 85 per cent aerially  $\mathbb{R}$ sprayable (ISI specification 7121-1973) at the rates indicated below 1.1 L 18 h 1 b 1 7 2 Rate per tonne in packing of Firm <del>...</del> t., 1270 7 27 2 2 1 417 ot on's four 1) 10 2 C \_iit 20 kgs \_ ( ) 5 kgs 50 kgs 1 1 ł ו גיז געו וזענוויז כוועון J. 1 1 1 <u>5</u>7 ມ \* JIII ıl a ١ ((in rupees))2 17 11.11 1 or tricial the unit ref I er at the AG I I 1 ( {} *39* 200 ر 717  $\mathbf{O}$ 10 t in himb  $\mathbf{B}^{i \rightarrow j}$ ١ 20 0 11 39,390\* ⇒ ] 10 -18 13 JILL ELTS

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The offers were valid upto 6th October 1976 (which was extended upto 31st December 1976) 1141 1 15, fT 1 2

The lowest offer of firm A was not found acceptable in the absence of ISI certificate and test reports The offer of firm B was accepted and its <sup>3</sup>acceptance was communicated telegraphically to the firm by the CO'S on <sup>3</sup>Bist <sup>1</sup>December 1976 'The firm' B acknowledged the acceptance on 4th Jahuary 1977 and 'remitted the security' deposit (Rs 3,000) in the form of controlling solution of the firm of the security' deposit (Rs 3,000) in the form of

Fixed, Deposit Receipt, At the time of signing the agreement firm B pointed out, (April (1977)) that the price variation clause as per its offer had not been incorporated by the COS in the agreement The COS however dec lined (May 1977) to incorporate the condition (at that stage but promised to examine the case of increase in excise duty/sales tax on merit The Govern ment also expressed (August 1977), its inability to agree to incorporation of price variation clause but, observed that such a conditional offer should not have been recommended for acceptance. By that time the validity period of other offers had already expired ł JI 1 1 111 1

With a view to meeting the urgent requirement of the indenting depart ment, laffer inviting fresh tender enquiries 88 tonnes of the material in<sup>7</sup>5 kg packing were purchased from C and E at the rate of Rs 59 000 per tonne during October November, 1977 ¥ 1 J J HOLE JUND 5 m 1 1

The extra expenditure, which, the department had to incur as compared to even the highest offer of E of 1Rs 149,000 per tonne made in July, 1976 and valid upto 31st December 1976 was Rs 8, 21 Jakhs which could have been avoided had the contract been finalised in time 1 410 r 0 (011)

The matter was referred to the Government in September 1978, reply ís awalted (January 1979) ( 11 100 1 2 رد از ا

er unisIn reply i to the questionnaire issued by the Committee the department in their reply explained as under -11.1 1128 JIII 1 140

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(i) Carbayy1.85% was one of the 42 items for which tenders, were called by this, Department The firms  $_{r}(A to_{1}E)$  quoted, their rates These offers, were examined by the Technical committee The offers of the it wo firms (A&E) were not in accordance with specifications and were not acceptable, The offers of the firms, (B, to D) contained 11 price, variation clause, which<sub>11</sub> was against, the condition of NIT Out of these three firms the next, higher, offer, of firm (B), ie M/s Pesticides India Udaipur @ Rs 39 390 per M T were found as per t r (NIT as recommended by Technical committee, The, case was thus properly scrutinised by the Technical Committee, as well as by this office, Since the rates of this firm were as per NIT specifications, it was considered, fit, to recommend the rates, of this firm just to avail t I of the opportunity, because the firm could back out at any time in case the offer insisted to withdraw the price variation clause which was incorporated in their offer and there was no other alternative \$ \$ 1 but to issue "the rate contract in their favour, after deleting the price 1 t variation clause 9,111 i bi 111 11 5 7 (11) Tenders to arrange the rate contract 'for the supply of various items of' Pesticides and Insecticides' of 42 items including the Carbaryl 85% were invited through press advertisement and in response thereto 40 parties had quoted their rates. The date of receipt of the ten ۲ ۱ 111 1 1 Ł

do parties had thoted then rates the date of receipt of the ten ders was 7 7 76 Being a lengthy case the comparative statement of rates was prepared and all the tenders were examined by the Technical committee on 27 7 1976, 89 1976, 14 9 1976 and 21 9 1976
The examination of the test report by the Technical committee was a statement of the test report by the technical committee was a statement of the test report by the technical committee was a statement of the test report by the technical committee was a statement of the test report. 1 completed on 21'10 76 before processing the case further { 1 There

is of #The rate was subject to increase on actual basis in the event of in icrease un the price of technical material or rise in freight or imposition of additional excise duty/customs duty or devaluation of currency<sup>1</sup>

after the case was sent to Govt vide this office U O NO 247, dated 10.1 107 12 1976 after scrutinising 'properly all'offers' and ('reports') of the 5 Jo Technical Committee as 'the State Govt : was the competent authority 01 1 to finalize the rate contract ' Prior to this all the firms were asked 11 C I to extend the validity 'of their offers : upto 31 12 1976. The ii State to ii to Govt conveyed their sanction 'vide U O NO / 17866 IB II 76," dated 14 C Jo Conveyed their sanction 'vide 'U O NO / 17866 IB II 76," dated 15 C L 031 12 1976 and the acceptance for rates was visued by the same day 10 C 1 to on 31 12 1976 to the firms C L D 1 10 / 110

(iii) In the NIT the following condition about price variation clause was mentioned in rep. it rep. is in the second seco

1 < 8 Tenderers should avoid price variation clauses in their offer failing much which their offer shall be rejected "but 2 = 1000 much their offer shall be rejected "but 2 = 1000 much the form of the fo

In view of the above condition of NIT, it was not advisable to incorpoate the said condition of price variation in the agreement of the contract? There might be upword trend in the price of the Techni blif of cal Raw Material but the financial effect on the price on account to d of variation<sup>11</sup> if any, could not be calculated as there is no such con dition or stipulation in the Stores "Purchase Rules to accept" the price variation clause

<sup>1</sup>(1) (iv) The rates of 12 parties for rate contract were accepted & they were requested to deposit the earnest money/security and to complete certain other formalities viz to supply the copy of valid ISI Licence
<sup>1</sup>(1) (iv) The rates of Schedule B etc ' for due fulfilment of the contract of the contract before issuing of the detailed 'rate contract 'The detailed rate contract before issuing of the detailed 'rate contract 'The detailed rate contract before issuing 'of the detailed 'rate' contract 'The detailed rate contract could not be issued unless these formalities is there if isst completed 'by'the individual' firm 'No doubt' the firm 'could 'B' security' deposit vide their letter'dated '4' 1977, which was is the received in this office on 9 1' 1977 but 'the other recommended firms 'b'n' n' completed formalities' only' upto 28 2 1977' 'The' detailed 'rate contract was 'thus' issued on' 8 3 77 fo all the firms including the firm '1 A' B' U'Under the detail of '1977,'' received in this office on 28'3 1977 after the append of 'ten' days' The 'firm (B) 'sent' the' agreement forms vide 'm' incorporating' price variation 'clause in the 'rate' contract ' The agree-in the 'the price' variation 'clause which' was 'contrary to the condition to firm' No '8' of the NIT as' detailed 'in para (in) 'above' 'One ''set' of agree the 'the firm' (B) 'on '1 the 'Indenting' department' placed an indent of Carbaryl 85% with '10' the firm' (B) approved on the rate contract for supply of 100 MT the firm' (B) approved on the rate contract for supply of 100 MT

37.11 (v) The Indenting 'department' placed an indent of Carbaryl 85% with the firm (B) approved on the rate contract for supply of 100 MT but the firm had shown their inability to arrange the material on the plea that the conditions of rate contract, had not, been finalised first. Thereafter keeping in view the urgency of spraying work in the month of August the Indenting department placed, an adhoc indent for (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, their letter dated 20 7 1977 and (1) 106 53 MT, of urgent requirements vide, the material was independent and the was required for Third, aerial spray on cotton crops in the State in order to avoid any loss in production. This indent are independent and the dentity examined, tenders, called scrutinised, by the SPC (Higher) before the orders were placed with the firm date and the orders were placed with the firm date and

 $11 \le 10$  (vi) As explained above, efforts that been made to avail of the lowest  $10 = 11 \ge 10$  (vi) As explained above, efforts that been made to avail of the lowest  $10 = 11 \ge 10$  (b) approved on the rate contract but the said of the lowest of the price variation of large divergence of the price variation of the price vari

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<ul> <li>from the rate contract with the the supply on adhoc basis on the pertinent, this the loss assesses However the position regarding offer with price variation clause explained by this department the vide their UO NO 646/51B II</li> <li>Diwan, Ex Assistant Stores Pure difference of the price of the stage of the price of the stage of th</li></ul>	result that this office had to arrange he recommendations of the Indenting ed by the audit is only hypothetical ag recommendations of acceptance of of firm (B) in the rate contract was o the State Government and Govt 77 dated 24 11 1977 held Shri T $t^{111}$ rchase Officer (now retured, and ex a was dropped As such no action be observe that there was mordinate uch so that acceptance of rates was the extended validity period Even ation clause was not settled before as at a later stage and the material at much higher rates is (1) (1) rould like to invite attention to their Report and para 9 of their Fifteenth ag procedural delays in the finalisa The Committee reiterate their recom be taken to streamline the existing sses to public exchequer in future $t^{1}$ (1) (1) forment i require v that certificates of rantees ifor the purposes for which by the departmental, officers to the	
$10^{\circ}$ Out of Rs <sup>2/1</sup> 36 <sup>1</sup> 60 crosses (7.950	in the date of payment of the grants	
for Rs 31 90 'crores (7 287 cases) were aw certificates for Rs '11 72 crores (4 540 cases)	vaited (November 1978) <sup>13</sup> Of these	
UIDepartment It -	11 10 11 10 million of the	
	Amount (in)	
	· · · · · · · · · · · · · · · · · · ·	
2 <sup>11</sup> Development'and'Panchayat ( <)1 1 3 Education ( ) ( ) ( ) ( ) ( ) ( ) ( ) ( ) ( ) (	1133 (1 16,129 m 1 0q 219 54 77	
(b) NSS Education	(1) ) $n = 121$ out it $n6 = 16.55$	
4 Medical and Health—	2 4,19, 88 1,72 30	
(b) Health 5 Technical education	4 17 10	
6 Animal husbandry 7 Urban development	571 80 80	
8 Local Government	13 34 97	
9 Social Welfare	34 37 16 164 35 20	
10 Industries 11 Political	24 17 80	
12 Sports	10 12 02	
13 General Administration	$ \begin{array}{cccccccccccccccccccccccccccccccccccc$	
14 Other Departments		
Total	7 287 31 90 22	

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In the absence of these certificates, it is not possible 'to verify to what extent the recipients had spent the grants for the purpose or purposes for which they had been given under in reply to a question the department stated in their written reply as Out of 24 Utilisation certificates amounting to Rs 18 38 lacs (and not Rs 17 80 lacs as per details shown in the attached statement) 8 Certificates amounting to Rs 5 46 lacs have since been sent to Audit 8 Certificates for Rs<sup>11</sup> 0'182 lakh have been sent to Govt for onward transmission ito Accountanti General Five certificatesia for Rs 9 77 lacs are yet to be sent ' The' position of remaining three ; 11 8 ٦ certificates of the value of Rs 2 33 lacs is as under ---1 10 1 1 11 121 IT is at 11 7 L H 1 0 62 lakh 1 6 " (1) Amount's ürrendered<sup>1111</sup> 1 37 lakh in it or (ii) Amount not drawn 110 / Similar ni to Munti (III) Amount refunded in Treasury in white in 0 34 lakh 101 (1) relation of the attraction of the distriction of the second secon 2 33 Jakh, 1 (9) כו נישה ל את נסרה וי כתנותי מודר בוח ator i construction at the steps of the start of and the Certificates of grants upto year 1961 62 amounting to Rs 5 03 lakhs could not be sent due to litigation in the Civil Courts Grant-given () let > di to the Haryana Indl Dev: Corporation could, not be utilised due t du to non settlements of location of Centre unin view of such like rea sons, the utilisation certificates could not be sent earlier אפר אוד בדו ברזכויו אוובא אוו ואר ואר ואר ואר בדר או איינו בי א Normally grants are released, by the Govt after examining reach case on h merit, and, certificates), obtained as soon, as possible. In avoidable, circumstances, as mentioned in para, 2 above the grants remained 0 1 7 The Committee regret to observe that lold utilisation certificates con tinue to remain outstanding year after year and recommend, that these be fur-s nished to Audit without any further delay Whenever the grants have i not been utilised within a reasonable time, immediate action should be taken to (get, the amounts refunded The position (about these certificates when if the amount of  $Rs_{12}/33$  lakes 1 was stated to have been surrendered/not drawn and refunded may also, the reconciled with the Accountant General and the Committee , apprised , of the out come 11111 621 22 UC -1 1 (d) Ľ, 01 11 ب رتع 1 DI Furl 1 7 \_5 111 D. 1 150 (2115 11 111 4.11 1 5 "U 1 10.50.01 Le . 115 ۱ 1 J1 مابد (1 ce ا ر ب 1 1 1715 [] 17 6 11 11 04 CO T ł sir. THURLES - 1 11

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Statement showing the outstanding recommendations/observations of the Public Accounts Committee of the composite Punjab Vidhan Sabha/Haryana Vidhan Sabha on which the Government is yet to take final decision the inf 11 10 1 1 Bisah Sr No Name of Department Paragraphs Brief Subject 1119 JIU) Pi1 1 11176 កឲ្យវ Reports of the Public Accounts Committee of the Composite Punjab Vidhan Sabha 13 11 ,1 14th Report 10 l 1 Irrigation 17 Shortage of stores 1r re Report of the Public Accounts Committee of the Haryana Vidhan Sabha n\_ n 21 3 **3rd Report** 1 11 1 - 95, 2 Industries 11 Un utilized gran s 1 1 11 10 1-Embezzlement of Government 3 Development and 16 Panchayats 1 money 1 1 łį ¢ i 5th Report ሳՐ Alleged embezzlement of Go Education 4 44 1 ŗ vernment money 12 Taking over of a privately & 5 -do 45 managed school U , ig 1.25 6th Report Pulle to di 2013 90 ٩<sub>2</sub>, 6, industries 6 Grant of loan to a firm ()-do 8 Investments (1 <sup>23</sup>8 <u>\_\_\_\_\_</u>do\_\_\_ 9 Other Investments 9 Transport 10 1 Haryana Roadways ł (\_\_ 19 / 10 Anımal Husbandry Government Livestock Farm, Hissar *ξ*Π Education 22 Withdrawal\_of, funds in adya nce of requirements/amounts 1 1 kept outside Government acco unt ست را ر 113 32 12 Technical Education 36 Junior Technical Schools 1 1 11 10 JUNICET (16\_ 13 Irrigation ٦ 37 Arrears in collection of revenue and other receipts í **(I)**, Grat D 5

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14 Irrigation

Nugatory expenditure

J 7th' Report

15 10 Agriculture 10 Lt 5 5 111 Purchase of gypsum 1 aler 9 Animal Husbandry J 1 Cl 7 / Ul Reclamation and cultivation of 16 agricultural land 10 Sr No Min ( ) ) im at Pi o with out Care School Feeding prog 17 Education 8 i und i chino sh ramme tura () a F 1 Establishment of focal points 18 Industries 10 *,*` iv ⇒≀r!⊺ Credit facilities for development 12 of Small scale industries 20 1 Iddne / I HI / H / 140 14/11 ) "Recovery of underwriting com mission/improper accounting of the rost by advances ) 21 Haryana'Khadi and Gobar Gas Plant 16 Village Industries Board jΕ 1 .... mg j G 22 3 0 Utilization of grants in aid and -do --17 loans wy L he 23 Excise & Taxation 30 Under Assessment of Tax 47 --do--ini -ob--i Arrears in assessment and collec >24 32 tion of Sales Tax 10 /110  $\mathbf{P} \mathbf{W} \mathbf{D} (\mathbf{B} \mathbf{\&} \mathbf{R})^{(1)} = \mathbf{I}$ Payment of work done ) 25 33 1 '34<sup>1 T</sup> 1 10 26 Public Health Deposit works Outstanding recovery 'against a វ \_\_\_\_\_\_ ' 36 27 contractor { Arrears in collection of revenue 28 Common paragraphs 49 and other receipts Grant in aid 29 50 Misappropriation, defalcations  $30^{1}$  [or 1 - 1 - 1 - 151 etc Outstanding Audit "objection" '<u>31</u> باتا 52 and Inspection reports s n l 11 ( )( 32 53 -do-Implementation of observations recommendations, contained in It ni Lubnic (School G the earlier reports of the Public Accounts Committee 11 11 ۲r VERGER IS OF CERTION OF ECSENT r oil muchs 9th Report 1 3 (1) 33 General Régarding quick action

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34 Common Paragraph	4	٤	Excess over voted grants char ged Appropriation
35 Industries	5 !	1	Credit facilities for development of small scale Industries
36 <sup>1</sup> A'griculture (COU)	7	ι	Shortage of Store - L - J)
$\begin{array}{c} 37  \text{Lotteries} \\ 1001 - 100  x \to 1  111 \end{array}$	9	ł	Lottery Commission
38 Cooperation	25		Haryana State Cooperative
3hort כ פרי כשלט או דר ל ער און זאיד פל ד כ		t	Supply and Marketing Federa tion Limited
39 General Paragraphs	27	2	Misappropriation, defalcations, etc $(1)^{(1)}$
40,do	28		Synoposis of important Acco unts
41 -do- vinta in	29	t	Minus balance in stock register
42,	30	-	Completion of half yearly stock register
43 —do—	31		Physical verification of stores
44 do Part 114	32	ì	Guarantees Stille 3 10
45 1 dor 1 1 1	33		Outstanding audit observations
46	34		Outstanding Inspection Reports
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nn fier	10th	Repor	
47 · Common Paragraph	10th 3	ť	Excesses'over voted grants/char ged appropriations
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47 Common Paragraph	3	{	t ut ut ut ut en Excesses'over voted grants/char ged appropriations [' Low Income Group Housing
47 · Common Paragraph 1 of t to to to 48 Holising ' 1 to 49 Agriculture as to tot U 50 Homemore 7 5 5	3 5	1	t UFD 182 Qu Excesses'over voted grants/char ged appropriations U Low Income Group Housing Scheme
47 · Common Paragraph <sup>1</sup> · <sup>14</sup> o <sup>1</sup> k <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>14</sup> <sup>14</sup> <sup>16</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>148</sup> <sup>16</sup> <sup>17</sup> <sup>16</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>1</sup> <sup>148</sup> <sup>16</sup> <sup>17</sup> <sup>16</sup> <sup>1</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>149</sup> <sup>16</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup> <sup>17</sup>	3 5 8	•	t $1^{1}$ $1^{1}$ $1^{1}$ $1^{1}$ $2^{1}$ $2^{1}$ Excesses over voted grants/char ged appropriations [1] Low Income Group Housing Scheme Embezzlement 1 $2^{1}$ Misappropriation - $\alpha$ (Payment of bonus on sale of
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58 Medical <sup>C</sup> for <i>C</i>	13		Purchase of defective equipment
	14		Embezzlement <sup>i</sup>
10 Land ore 00- 00	15	١	Kurukshetra University, Kuru kshetra
ן סוננון רמחוווג מו <b>סט⊸ 61 60</b> ער א זיג רבוע ווע	16	۲.	Haryana Hındi Granth Aka demi
62 Transport is mitant	18		Short recovery due to incorrect application of rates
M set propri i ne indri tes protection data de cre	<b>2</b> 2	٠	Construction of Bus Bodies
04 00	23	Ç	Purchase of Tiger "Leyland Chassis
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Con prese of self on 199	25	(u	Termination of Services of em ployees
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Outse المانية المانية المانية Outse المانية 69 Agriculture	28 01 5 mul		Seed Farm 5
• 70 Excise (& Taxation)	30	r	Results of test audit in general
	31	r	Under assessment due to in correct deductions from turn over
72 -do-	32		Under assessment <sup>i</sup> ofitax
73 do t + ingene 1	33	,	Arrears in assessment of sales tax
74  Co operation  (1)	34	ſ	Financial assistance
75 PWD (B&R)	35	ŀ	Asbestos Cement sheets
76	36		Excess earth work
J(776), —do→1 ( 1 ) 1	37		Recoveries due from a Contrac tor
78 <sup>, )</sup> dó <u>)</u>	38	nì	Shortage of-Stores
79 Common paragraphs	43)	ł	Implementation of observations/ recommendations contained in the earlier Reports of the Public Accounts Committee
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¢ (v)) 11 1 . 12th Réport \*1 1 Li, ; ; ۹î 80 PWD (B&R) 1 Road Development 11 81 Ør á -do---- , 2 State Road Development Programme 1969 70 to-1973-74 (j) 82 ---do----3 Construction and Development of State Roads 13111 D 11 83 do I 4 Physical targets fixed in Fourth <u>ب ا</u> Five year plan un 4 h 1.5 11 - 01 41 84 11 do J 5 Works outlay & Establisment 11 1 1 1 1 1 charges ה נוכח 15 ι -04--- $\{0\}$ 1015 85 \_ 1 6 Planning 86 -HK-1 11 ATO / ISI 1 7 C1 New State Highwaysh-ار ( 87 - da\_ 101 10110 19 H 8 State Highway No 46-(h)57 11 88 -do---4  $r_{t}$ 9 Deohan Nakuran-Road State Highway No 21 A 11040 2114 -do-10 Panchkula Morni Road 10 t se ŧ 111 90 -do-L ŧ. Long L 11 Road from Naraingarh to Rai-Ŷ pur Ranı a JVI 11 1 ullu n.d 112 លារព ៍ ប 91 --do---12 District Road No 104 1 92 URJINI D. ٦ 13 District Road No 4102 Jakhal 74 ) . 1 to Bhuna Darb and Sarrand -163 i=:µgo *\^*ر ۷ د لو ۱ 1 ć 14 ţ Village link Roads rit ß 1111 94 г do-15 Road from Tigrana to Mitha-1 11 6 2011 1 thal 11 111 95 -do-) - 1 - 1 - 1 lic 16 General observations/recomm-11 endations in respect of construct - 1 01115 tion of all types of roads Ł 1 mark i la 13th Report đ  $\{\cdot\}$ 96 1123 0 Revende Ϊt 2 1 I Relief of distres caused by natu ral calamities 1.1 11 ിരം 4 رزا 11 \_**97** 1) L th 11 ٠do 2 Assessment of scarcity ر را ر ب ۱ با condi  $c_1$ tions 6 100 98 3 Expenditure on Relief 101 0 35 <del>99</del>  $c_{\rm F}$ do 4 Construction of link Roads in ار د ۲Nd 51 Bhiwaili and Hissar Districts -100 - - - to - · · · · · J ł 5 ſ Construction of 19 link roads in construction Division Hissar

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1101631 1B\_ Revenue 101 1 E 1 11 1 102 <u>do</u> 1 8 103' -do-110 (. ځ او ġ 104 godo Innu Ji D 1 2 1 60 10 105 ----do----أ الدير is ~ in Louth R GTC JTI 11 106 ---do----יינ א טעו ל י ביעו דונחי د ر ب 12 \_\_\_do\_\_\_ 107 funu P 13 -do- 1\_1 Just 10 108 14 109 -do-Vi / Mult er 15 110. do unur notest 7 15 0 INTO B General 4 111 1101 л 10 11 11 11 11 11 11 1 9 111 5 Agriculture 112 1 ( I ICL R SPECK YE ICL 6 1113 1-do-1 1. 1' 11 al 3 bu urbidi Cons' Jos ł 7 114 -do-ses ( And P / 8 115, -do-1 1 1 01 2108 1 11 9 116 ---do---נו חנון שראנו וו ניסוינני זרון לינני זרון ליניי זיין און טראנו וויין ליניי זיין און און און און און און און און 10 -do-? (III ) 11 118 1 1121 1115 \_\_\_do\_\_\_ 119 120, v-1 do a sib io with 13 25 HITLE 2 131 14 121 Industries 15 10 (11) Lo 11 1 5 11 122 -do- 11) 15 -110-11-011 16 123 —do— ارتله اکر د ام ງໆ ປີ 124 or Medical & Health 118 17 18 -125 Transport | LEFEC if it is it that i 2 111

Excesses over sanctioned estimates Ð 1 1 ł - Ie <u>c</u> Test Relief Works Test Relief Wofks\_\_\_\_\_ Ş ٢ Construction and maintenance of water courses \_ u} \_ Construction of Bamla Water course - b--Ъ Construction of relief work in Fatchbad Division, Hissar 9 Relief Work in Hissar\_ 7 ð. Purchase of Fodder 52 2 Relief Works 87 ور من ١ 14th Report Excesses over voted grants/ θŧ charged appropriations ٤. District Cotton Intensive Programme 10 ~ 01-1 Construction of Katcha Water 1 Courses Area Development Programme 11 Annual Programme of 1972 73 . f Դ£յ\_\_\_ Trial Bore Scheme Avoidable Expenditure <٢ υI Non recovery of discount Agricultural receipts Sale of cotten seed  $\mu_{JJ}$   $\beta_{L}$ 96 ŧ Purchase of defective material Purchase of defective generating ţ sets 6 Purchase of cotten yarn  $(\mathbf{o})$ - b-Embezzlement Irregular exemption of road tax 2

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126 Transport / 19
1 J (1) J () + 1 127/17_1do J (20
128 -do- 21 129 -do- 22
129 -do- 22
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131 -do- 23 mili 24
132 -do <sup>1</sup> (11 ) quar 25
133 -do- al c ) is unit 26
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$135 \stackrel{!}{=} \text{Election} \stackrel{c_{331}}{=} \stackrel{i}{=} \frac{3}{=} \frac{28}{=}$
136 Printing & Stationery (, ) 29
алти 137. Education
137 <sub>11</sub> Education $f = 1^{i_{f-1}} f = 30$ 138 Téchnical Éducation $31$
$139^{-1} Colonization roll roll 32$
140 Building & Roads 33
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147 Co-operation Line 1 40
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149 —do—

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Financial position, and working results 101 Ħ **Operational** efficiency Fare structure SD C 1 Detention of vehicles 15 - 1-Inventory control -----f k Misappropriation of stores Avoidable payment - cb-"C] Restaurants 11 رقر است Be 1 Extra expenditure ٢ ----()<sup>†</sup>/----5 1 Embezzlement It Nationalised Test Books Scheme Irregularities r 6 Y M C A Institute of Engineer , ing, Faridabad - ub -Uuf Development of mandis Construction of Staff quarters for Haryana Polytechnic Nilokheri J 151.11.10 10 Construction Division Tosham Rs 0 50 lakh Juli Sin\_" 211 Loharu Lift Irrigation project 2 (Indira Gandhi Canal) Link drain ÷-, L 1 Incorrect deduction of sales of ₹ stainless Steel to registered dea lers C Tudusuk 0)] (11 Uuder assessment due to incorrect exemption 11 Under assessment due to excess deduction sale value of tax paid (1 purchases and a I who build 169 Er Financial assistance ob-170 f Co operative Banks b-1/1 Co operative Consumers Stores

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150 Cooperation of market 43	11 Co operative Sugar Mills 1
151	Haryana State Cooperative Sup ), ply and Marketing Federation Limited Chandigarh.
152 Common Paragraphs 45	Arrears in collection of Review
153 -do- 46	Utilisation Certificate
154 -do- 1 Data Zinhuzan <sup>3</sup> Jiot to chirgungeath	Misappropriation and Defalca- tion etc ) - 11
155 -do-aning Idibian 48	C Synopsis of Important stores accounts
156 —do <sup>101 101 9</sup> 49	<sup>10</sup> Minus Balances in Štočk Regis τ_ ters
157 -do- 11 ontolver lin t 50	28 Reserve Balances in Stock Re gisters
158 - doit 1 bailinoutili 51	QC Completion of Half yearly stock registers
159do	Outstanding Audit observation
160 -do- Harbur 1 (51) 53 c b in n fo mangelay (1	Delay in the supply of informa- tion promised during oral exa- mination
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161 General	Excess over voted grants/Char- ged Appropriations
162 Agriculture	Aerial spraying
6 להארו ו וידעו א 10 אין	Distribution of taccavi lbans in the form of chemical fertilizers
164	$\partial^2$ Shortages $-b - \beta H$
8 Inverses de la non de sile 316	Seed Depot'Scheme
166 Industries	Extra expenditure
167 10 10 10 10 10 10 10 10 10 10 10 10 10	C Purchase of mono metal
	Withdrawals in advance of v requirement
169 Medical & Healther Houng 12	Family planning programme
170 -do- all cle e francher I 13	04 Time barred iffédicinés ) ( )
171	Civil Hospital, Sonepat Rs 038 Stakhs - ob- Cli

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172	Civil Aviation	15	Aviation clubs Hissar and Karnal
173	Revenue	16	Overpayment of compensation
174	Fisheries	17	Development of inland fish culture
175	Development & Panchayats	18	Unspent Balances of Grants paid to Local bodies etc
176	Buildings and Roads	19	Recoveries due from contractor
177	do	20	Motor grader
178	do	21	Irregular payments
1 <b>7</b> 9	Irrigation & Buildings & Roads	22	Delay in issue of posting orders
180	Irrigation	23	Payment for earthwork
181	Public Health	24	Rural water supply
182	do	25	Excess issue of material
183	do	26	Recovery due from a contractor
184	Cooperation	27	Payment of rent
185	do	28	Financial assistance to Coope- rative institutions
186	—do	29	Co operative banks
187	do	30	Co operative consumer stores

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